

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION NO: 237 OF 2024

Between:

1. Peddu Chandrasekhara Rao, S/o. Venkata Narayana, Aged about 80 years, Occ- Doctor, R/ o. H.No. 8-123/10, Katuru Road, Vuyyuru, Krishna District, Andhra Pradesh - 521165
2. Smt. Koganti Aruna Devi, W/o. Koganti Raja Rao, Aged about 77 years, Occ-retired, R/o. H.No. 42-847, Road Nagar, Moula Ali, Malkajiri -40
3. Smt. Podili Alias Amerneni Suneetha, W/o. A. Goutham Babu, D/ o. Kanna Podili, Aged 48 years, Occ- housewife, R/o. 8-3-224/61/101-F, 61-63, Madhura Nagar, Sanjeev Reddy Nagar, Vora Towers, Ameerpet, Hyderabad - 38
4. Gaddam Sangamitra, S/o. Gaddam Venkata Krishna Rao, Aged 45 years, Occ- Business, R/o. Plot No. 154, Flat No. 301, Phase 6, KPHB Colony, Kukatpally, Hyderabad - 500 072
...**APPLICANTS**

AND

M/ s. Sash Infra, Registered firm with registration no. 1551 of 2019, office at Plot no. 84, Green Hills Colony, Street no.8, Habsiguda, Hyderabad Rep. by its Managing Partner, K. Vinay Kumar Reddy, S/ o. K. Venkat Reddy, Aged about 35 years, Occ-Business, R/o. H.No. 1-29, Sulthanpur Village, Pargi Mandal, Vikarabad District -501 501 T.Surya Satish Advocates Office unit no 12 Mythri arcade Ranigunj Secunderabad Hyderabad
...**RESPONDENTS**

Arbitration Application Under Section 11 (5) of Arbitration and Conciliation Act, 1996, R/w., the Scheme for appointment of Arbitrator, 2000 praying that this Hon'ble Court may be pleased to appoint a Sole Arbitrator, a retired judge of this Honorable Court to adjudicate the disputes among the parties herein.

Counsel for the Applicant : SRI. T. SURYA SATISH

Counsel for the Respondents: NONE APPEARED

The Court made the following ORDER:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION No.237 of 2024

ORDER:

Mr. T. Surya Satish, learned counsel appears for the applicants.

2. Learned counsel for the applicants seeks leave of this Court to withdraw the Arbitration Application with liberty to the applicants to file a fresh application.

3. In view of aforesaid submission, the Arbitration Application is dismissed as withdrawn with the liberty as prayed for.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**Sd/- C.V. MALLIKARJUNA VARMA
JOINT REGISTRAR**


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SECTION OFFICER

To

1. One CC to SRI. T. SURYA SATISH, Advocate [OPUC]
2. Two CD Copies

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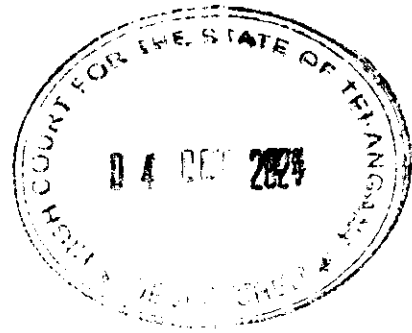


HIGH COURT

DATED:27/09/2024

ORDER

ARB.APPLICATION No.237 of 2024



DISMISSING THE ARBITRATION APPLICATION

WITHOUT COSTS

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